## HIGH COURT OF DELHI: NEW DELHI

			23	/Rules/DHC
		Dated	= <del>~1 03</del>	18010
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to Vol	Copy of Notification No. 99/Rules/DHC dated 15 <sup>th</sup> Marchlume I of High Court Rules & Orders, giving directions for sunder Delhi Rent Control Act, 1958 is hereby circulated for in	streamlining the proc	insertion of edure for spe	new chapter 22 edy disposal of
		JOIN	(L.K. GA) registr	UR) AR (RULES)
Endst.	. No	Dated:	21/09	5/2-10
	forwarded for information to:-			
1. 2. 3. 4. 5. 6. 7. 8. 9. 10. 11. 12. 13. 14. 15.	Secretary (Law & Justice), Govt. of N.C.T. of Delhi, Delhi Secretar The District Judge-I & Sessions Judge, Tis Hazari, Delhi. The District Judge-VI-cum-ASJ I/C, Karkardooma Courts, Delhi. The District Judge-IX-cum-ASJ I/C, Dwarka Courts, Delhi. The District Judge-VIII-cum-ASJ I/C, Patiala House, New Delhi. The District Judge-III-cum-ASJ I/C, Rohini Courts, Delhi. The District Judge-III-cum-ASJ I/C, Tis Hazari, Delhi. The District Judge-VII-cum-ASJ I/C, Patiala House, New Delhi. The District Judge-VII-cum-ASJ I/C, Karkardooma Courts, Delhi. The District Judge-II-cum-ASJ I/C, Tis Hazari, Delhi. The Secretary, Bar Council of India, Delhi. The Secretary, Bar Council of Delhi, Delhi. The President/Secretary, Supreme Court Bar Association, Suprem The President/Secretary, Delhi High Court Bar Association, Delhi The President/Secretary, Bar Association, Tis Hazari Court Courts/Dwarka Courts. The Secretary, Supreme Court Legal Aid & Advice Committee. The Member Secretary, Delhi Legal Services Authority, Patiala F. The Secretary, District Court Legal Aid & Advice Committee. The Secretary, District Court Legal Aid & Advice Committee. The Secretary, District Court Legal Aid & Advice Committee. The Secretary, District Court Website Committee for uploading the National Courts/Patiala House Courts/Karkardooma P.A. to Registrar General/P.A. to Registrar (Admn.)/P A to Registrar General/P.A. to Registrar (Admn.)/P A to Registrar	ne Court, New Delhi. i High Court, New Delis/Patiala House Court House Courts, New Delis Hazari, Delhi. Notifications on the web	hi. ts/ Karkardoo hi. osite of Delhi D Owarka Courts	histrict Court.
22. 23.	P.A. to Registrar General/P.A. to Registrar (Admn.)/P A to Registrar (GenlAdmn.)/P A to Registrar(Original)/P.A. to Registrar (App. Registrar-cum-Secretary to Hon'ble the Chief Justice.	pll.), Delhi High Court,	Vegrenar ( Are	, yP.A. to Registiz
24. 25.	All Joint Registrars/Deputy Registrars/Assistant Registrars, Delh Registrar (Computers) for uploading the Notifications on the web	n rugn Court. bsite of this Court.—		
26.	Private Secretaries to Hon'ble Judges for kind perusal of His Lore	dships.		
27.	Librarian, Delhi High Court.			
28. 29.	Administrative Officers (Judicial)/Court Masters, Delhi High Co Guard File.			
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(P.K. UPPAL)
ASSISTANT REGISTRAR (Rules)

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Notice Board.

## HIGH COURT OF DELHI: NEW DELHI

## **NOTIFICATION**

No. 99/Rules/DHC

Dated: 15.03.2010

In exercise of the powers conferred by Section 7 of the Delhi High Court Act, 1966 (Act 26 of 1966) read with Article 227 of the Constitution of India and all other powers enabling it in this behalf, the High Court of Delhi, with the prior approval of the Lt. Governor of the Government of National Capital Territory of Delhi, hereby inserts following new Chapter 22 in High Court Rules & Orders, Volume I:-

## **CHAPTER 22**

Directions for streamlining the procedure for speedy disposal of cases under Delhi Rent Control Act, 1958

- Petition to contain details of Bank Account of petitioner (a) In proceedings under Section 14(1)(a) and Section 15 of the Delhi Rent Control Act, in the prescribed eviction petition under Column 19 (any other relevant information), it shall be mandatory for every landlord instituting such a petition to mention his bank account number wherein the tenant may deposit arrears of rent and future rent. This information shall be provided by the landlord in column 19 (any other relevant information) of Form-A of the appendix to the Delhi Rent Control Rules, 1959. In case the landlord does not provide his bank account details, the concerned judge will order/direct the landlord to provide such details on the first date the case is listed before the Court.
  - (b) Tenant will be obliged against proper receipt of deposit rent/user charges under Section 15 of the Delhi Rent Control Act in the aforesaid Bank account in accordance with the orders of the Additional Rent Controller/Rent Controller/Additional Rent Control Tribunal/ Rent Control Tribunal. Tenant will also be obliged to place on record a photocopy of the receipt indicating deposit of rent.
  - (c) Landlord will be obliged to produce a statement of his bank account as and when directed by the Additional Rent Controller/Rent Controller/ Additional Rent Control Tribunal/Rent Control Tribunal. The bank statement would be produced so as to facilitate verification of any alleged deposit/user charges by the tenant.

- Petition to contain details of cases pending between same parties/same properties and make a disclosure as to issuance of rent receipt The Landlord at the time of filing of petition under the provisions of Delhi Rent Control Act shall also furnish details of all other pending cases between the same parties or with different parties in respect of same property in question and also disclose as to whether he has been issuing rent receipt(s) to the respondent/tenant and if so, file copies of the counterfoil(s) thereof.
- 3: <u>Site plans to be filed in duplicate with petition</u> The petitioner, at the time of filing the petition, shall file the site plans in duplicate and authenticate both the copies during the trial. One of the copies be used for the purpose of execution, if decree is passed in favour of petitioner.
- 4: <u>Power to render police aid in execution proceedings</u> The Rent Controllers/Additional Rent Controllers shall be empowered to order for police aid at the first instance in the execution proceedings so as to ensure quicker delivery of possession to the decree holder, by giving appropriate directions to the concerned SHO.
- Process to indicate Written Statement to be filed within 30 days It be mentioned compulsory on the process sent from the Court, on the lines of the amended provisions of Order VIII, Rule 1 of the Code of Civil Procedure, 1908 that the respondent must file the written statement within 30 days of the date of service of process.

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NOTE: THIS AMENDMENT SHALL COME INTO FORCE FROM THE DATE OF ITS PUBLICATION IN THE GAZETTE.

BY ORDER OF THE COURT

Sd/-(RAKESH KAPOOR) REGISTRAR GENERAL